

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ) AT BHOPAL (MP)**ORIGINAL APPLICATION NO. 17/2023****In the matter of:****SUBHASH C. PANDEY****APPLICANT(S)****Versus****BHOPAL MUNICIPAL CORPORATION
& ORS.****RESPONDENTS****I N D E X**

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Date: 24.09.2025**Place: Bhopal**


**Through Counsel
Prashant M. Harne
Standing Counsel
State of Madhya Pradesh**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ) AT BHOPAL (MP)

ORIGINAL APPLICATION NO. 17/2023

In the matter of:

SUBHASH C. PANDEY

APPLICANT(S)

Versus

BHOPAL MUNICIPAL CORPORATION

& ORS.

RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF BHOPAL MUNICIPAL CORPORATION IN COMPLIANCE OF ORDER DATED

IT IS MOST RESPECTFULLY SUBMITTED HERE IN UNDER:

1. That, issue raised in the instant application is that Capital Project Forest (CPF) was established in the year 1986 under Capital Project Administration (CPA) and more than 42 lacs plants were planted during the period of 1986 to 2021 in the city of Bhopal but the plants are being cut or damaged and the land under plantation has been diverted or continuously under encroachment by the unauthorized persons for personal and commercial purposes. The DFO of Capital Project Forest (Rajdhani Pariyojna, Vanmandal), Bhopal vide letter dated 10.12.2021 has communicated the BMC regarding more than 692 encroachments, and a request also has been made to remove the encroachment from the public land and to prevent the cutting of the trees but nothing has been done.
2. That, the Hon'ble Tribunal vide its order dated 31.07.2025 in para no. 9 directed as follows:

“9. The representative of the Municipal Corporation, Bhopal with learned counsel Mr. Prashant M. Harne attending the proceedings and fairly admitted that they have not measured the plot no. 120-121. The main thrust by the applicant Mr. Subhash C. Pandey are that in the guise of plot no. 120-121, the owner has encroached the land of the green belt and nallah also. Bhopal Municipal Corporation has fairly admitted that they have not measured it and now they are ready to measure it and to identify, demarcate and protect by way of fencing and thereafter develop as a green belt by means of deep plantation. Accordingly, BMC is directed to do the needful by identify and measurement of the above land and protect it by wire fencing in front of plot no. 120-121. The damaged wire must be repaired.”

In compliance of the above directions, the Respondent no. 1 has removed the paver blocks from the said green belt area and the fencing has been repaired and the green belt has been protected. It is submitted that, more trees have been planted on the said land to improve the green cover. The geo – tagged photographs of the green belt is marked and annexed herewith as **Annexure R – 1 (Colly.)**.

3. That, the Hon’ble Tribunal vide its order dated 31.07.2025 in para no. 11 & 12 directed as follows:

“11. With regard to the cutting of the trees by the National Highway Authority for the development of the road Ayodhya Bypass, report has been submitted but we restrain passing any order with direction that necessary permission must be taken from the competent authority and there must be minimum damage to the green belt/trees and plantation with existing trees must be adopted with geo-tagging.

12. Above exercise may be completed within one month and rest of the encroachments must be removed within the time frame with remedial measures to protect the green belt and deep plantation. Further Action taken report be filed within one month.”

It is submitted that, the National Highway Authority of India has proposed cutting of around 10,000 trees in the construction and development of Ayodhya Bypass project. A detailed power point presentation has been submitted by the National Highway Authority of India before the BMC, Bhopal. A total number of 9,946 trees are proposed to be cut for which tree cutting permission is sought by the NHAI under the provisions of Madhya Pradesh Vrikshon ka Parirakshan (Nagariya Kshetra) Adhiniyam, 2001 which is under process. It is also submitted that a centrally empowered committee has been constituted by the Government of MP vide order dated 03.09.2025 to review the permissions for cutting of more than 25 trees. It is further submitted that geo – tagging of all the trees has been done and the trees have been verified by the revenue department, BMC and the forest department. Furthermore, it is submitted that only bare minimum trees required to be cut for the development of the project are being undertaken. A copy of the order dated 03.09.2025 is marked and annexed herewith as **Annexure R – 2**.

4. It is submitted that, compensatory afforestation is proposed in the project and ten times of the trees felled in the project will be done and no tree will be cut without obtaining due permission under the provisions of Vrikshon ka Parirakshan (Nagariya Kshetra) Adhiniyam, 2001. A copy of the power point presentation submitted by NHAI for obtaining the tree cutting permission with all the details is marked and annexed herewith as **Annexure R – 3**.

5. It is humbly submitted that, the widening of the Ayodhya Bypass is a necessity as the traffic on the road stretch has crossed its limit to 40,000 PSU resulting in congestion, pollution and road safety issues.
6. It is humbly submitted that, the remaining 58 encroachments out of 692 encroachments are yet to be removed as they are either of residential nature or religious nature. The Government Authorities have initiated the proceedings against the encroachers in accordance with law and the remaining residential encroachments will be removed within a period of 2 month. The communications in this regard are marked and annexed herewith as **Annexure R – 4 (Colly.)**.
7. An affidavit in support of this ATR is filed herewith.
8. The Hon'ble Tribunal may kindly be pleased to take the ATR on record and pass appropriate orders.

Date: 24.09.2025

Place: Bhopal



**Through Counsel
Prashant M. Harne
Standing Counsel
State of Madhya Pradesh**

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH BHOPAL
ORIGINAL APPLICATION No. 17/2023

IN THE MATTER OF:

SUBHASH C. PANDEY

.....APPLICANT

VERSUS

BHOPAL MUNICIPAL CORPORATION & ORS.

....RESPONDENT

AFFIDAVIT

I, Pramod Malviya S/o Late Shri S. M. Malviya, aged about 61 years, , posted as - Executive Engineer, Bhopal Municipal Corporation, Office address - Shyamla Hills, Bhopal (M.P.) do hereby state on oath and solemnly affirm as under :

1. That, I have been appointed as the Officer In-Charge to represent this case on behalf of Bhopal Municipal Corporation and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That, the accompanying Action Taken Report has been prepared and filed as per my instructions and has also been explained to me.
3. That, the contents of the accompanying Action Taken Report are true to my knowledge based upon official records and legal averments made therein are true on the legal advice and believed to be true.


DEPONENT

VERIFICATION

श्री प्रमोद मालविया (Pramod Malviya) द्वारा आज दिनांक 24/09/2025 को मेरे समक्ष शपथ ग्रहण की गई है।
 श्री एडवोकेट प्रतीक सोनिया (Pratibha Soniya) ने शपथ ग्रहीता को प्रमाणित किया है कि शपथग्रहीता को मेरे समक्ष शपथ-पत्र सुनाया गया। उसे सही मानकर हस्ताक्षर/अंगूठा मेरे समक्ष अंकित किया गया।

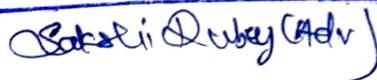
श्री प्रमोद मालविया (Pramod Malviya) द्वारा आज दिनांक 24/09/2025 को मेरे समक्ष शपथ ग्रहण की गई है।
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2025 at _____ (M.P.)


DEPONENT

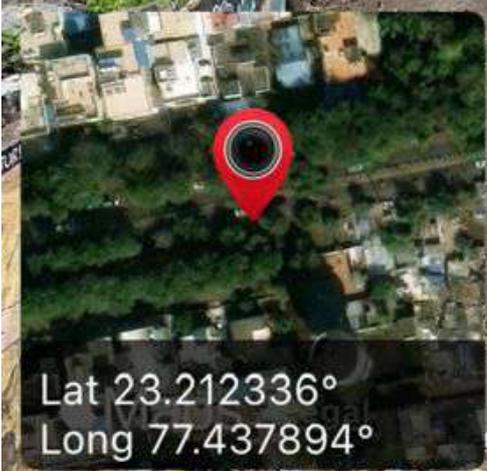
IDENTIFIED BY ME



श्रीमती सोनिया सक्सेना
 शपथ आयुक्त, भोपाल

878

Annexure R - 1 (Colly.)



24/09/2025
Wednesday,
11:45 AM

 24 °C

Bhopal, Madhya Pradesh, India

Main Road Number 3, Arera Colony,
Bhopal, Madhya Pradesh, India, 462016

Report: Work Progress

889

CHANDRASEKHAR

अस्पताल में आप हुए सभी सम्माननीय करिबि आपका सहज कृपया अस्पताल की पार्किंग में पार्क करें।



GPS MAP
CAMERA

24/09/2025
Wednesday
11:45 AM

24 °C



Bhopal, Madhya Pradesh, India

Main Road Number 3, Arera Colony,
Bhopal, Madhya Pradesh, India, 462016

Lat 23.212336°
Long 77.437894°

Report: Work Progress

880

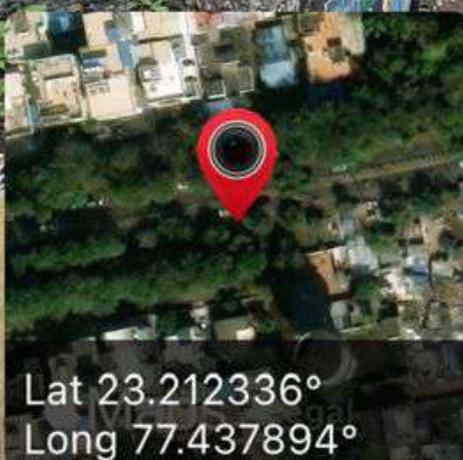


GPS MAP
CAMERA

24/09/2025
Wednesday,
11:45 AM



24 °C



Bhopal, Madhya Pradesh, India

Main Road Number 3, Arera Colony,
Bhopal, Madhya Pradesh, India, 462016

Lat 23.212336°
Long 77.437894°

Report: Work Progress

8801



24/09/2015
Wednesday
11:47 AM

24 °C

GPS MAP
CAMERA



Bhopal, Madhya Pradesh, India

Main Road Number 3, Arera Colony,
Bhopal, Madhya Pradesh, India, 462016

Lat 23.212336°
Long 77.437894°

Report: Work Progress

882



GPS MAP
CAMERA

24/09/2025

Wednesday

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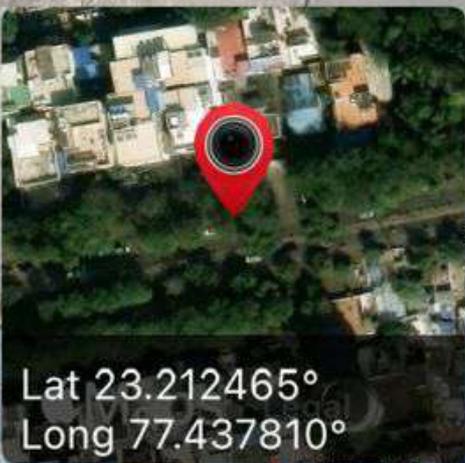


24 °C

Bhopal, Madhya Pradesh, India

E3, Arera Colony, Bhopal, Madhya
Pradesh, India, 462016

Lat 23.212465°
Long 77.437810°



Progress

8883



GPS MAP
CAMERA

24/09/2025

Wednesday,

11:53 AM

24 °C



Bhopal, Madhya Pradesh, India

E3, Arera Colony, Bhopal, Madhya Pradesh, India, 462016

Report: Work Progress

Lat 23.212465°
Long 77.437810°



मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग
मंत्रालय, भोपाल

:: आदेश ::

3380/3566119/18-2

भोपाल, दिनांक 3/9/2025

क्रमांक /2025/18-2 :: माननीय एनजीटी के प्रकरण क्रमांक-68/2025 (CZ) (I.A. No. 77/2025) के आदेश दिनांक 23.07.2025 के अनुपालन के क्रम में High Level Centrally Empowered Committee का गठन निम्नानुसार किया जाता है:-

क्रमांक	पद	पदनाम
1	अपर मुख्य सचिव, नगरीय विकास एवं आवास विभाग।	अध्यक्ष
2	आयुक्त, नगरीय प्रशासन एवं विकास, भोपाल।	सचिव सदस्य
3	आयुक्त, उद्यानिकी विभाग, भोपाल।	सदस्य
4	सचिव, वन विभाग, मध्यप्रदेश शासन अथवा संबंधित अपर प्रधान मुख्य वन संरक्षक, वन विभाग, मध्यप्रदेश।	सदस्य
5	सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल।	सदस्य
6	आयुक्त/मुख्य नगर पालिका अधिकारी, संबंधित नगरीय निकाय।	सदस्य
7	आंचलिक निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल।	सदस्य
8	आंचलिक निदेशक, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, भारत सरकार, भोपाल।	सदस्य
9	कार्यपालन संचालक, पर्यावरण नियोजन एवं समन्वय संगठन (एप्को), भोपाल।	सदस्य

उपरोक्त समिति के द्वारा माननीय एनजीटी के उक्त प्रकरण से संबंधित आदेश की कार्यवाही सुनिश्चित कराना एवं मध्यप्रदेश वृक्षों का परिरक्षण (नगरीय क्षेत्र) अधिनियम 2001 के संबंधित प्रकरणों में नियमानुसार तकनीकी परीक्षण/मूल्यांकन कराकर अनुमति प्रदान करना।

समिति की बैठक प्रत्येक 03 माह में कम से कम एक बार या प्रकरण के अनुसार बैठक आयोजित की जावेगी।

मध्यप्रदेश के राज्यपाल के नाम से,
तथा आदेशानुसार

(प्रमोद कुमार शुक्ला)

Digitally signed by
PRAMOD KUMAR SHUKLA
Date: 01-09-2025
12:48:44

उप सचिव
मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग

3380/3566119/18-2
पू.क्र. /18-2

भोपाल, दिनांक 3/3/2025

प्रतिलिपि :-

- 1- आयुक्त, नगरीय प्रशासन एवं विकास, भोपाल, मध्यप्रदेश
- 2- आयुक्त, उद्यानिकी विभाग, भोपाल।
- 3- समस्त संभाग आयुक्त, मध्यप्रदेश।
- 4- समस्त जिला कलेक्टर, मध्यप्रदेश।
- 5- सचिव, वन विभाग, मध्यप्रदेश शासन अथवा संबंधित अपर प्रधान मुख्य वन संरक्षक, वन विभाग, मध्यप्रदेश।
- 6- सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल।
- 7- समस्त आयुक्त/मुख्य नगर पालिका अधिकारी।
- 8- आंचलिक निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल।
- 9- आंचलिक निदेशक, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, भारत सरकार, भोपाल।
- 10-कार्यपालन संचालक, पर्यावरण नियोजन एवं समन्वय संगठन (एप्को), भोपाल।
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

उप सचिव
मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग

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Annexure R - 3



National Highways Authority of India

(Ministry of Road Transport & Highways)

Government of India

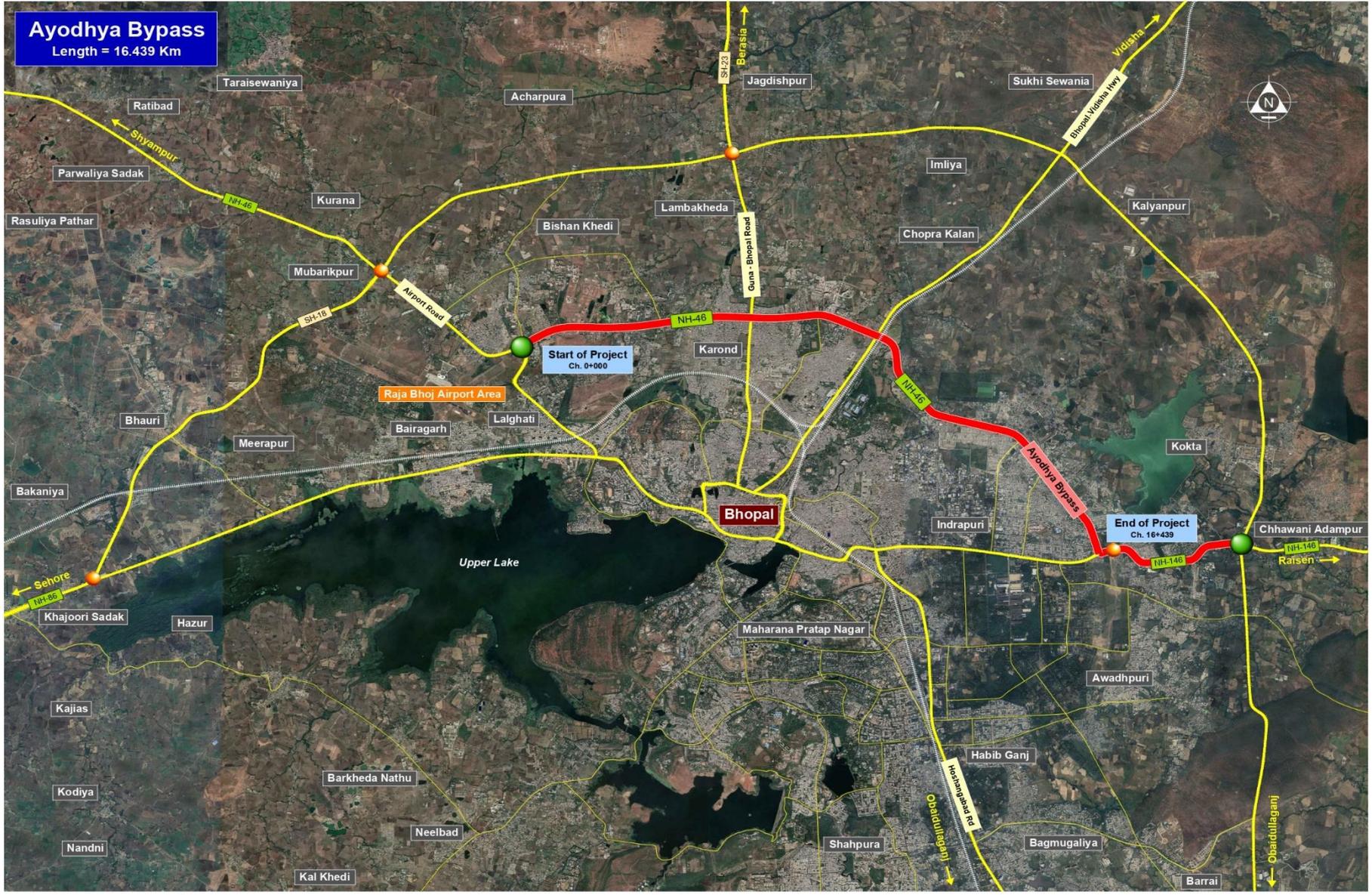


सड़क परिवहन
एवं राजमार्ग मंत्रालय
MINISTRY OF
ROAD TRANSPORT
AND HIGHWAYS

सत्यमेव जयते

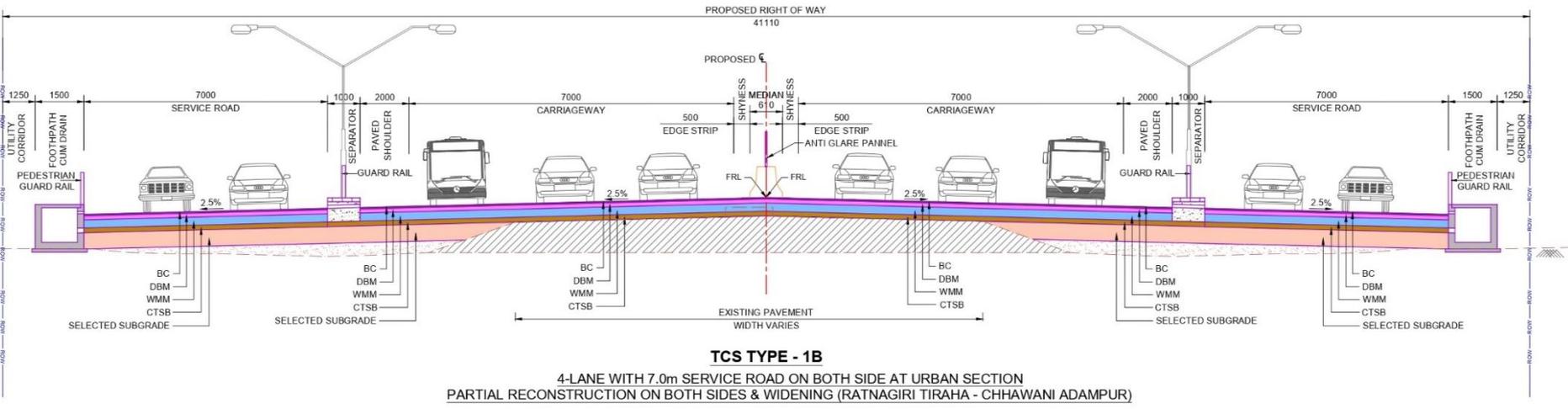
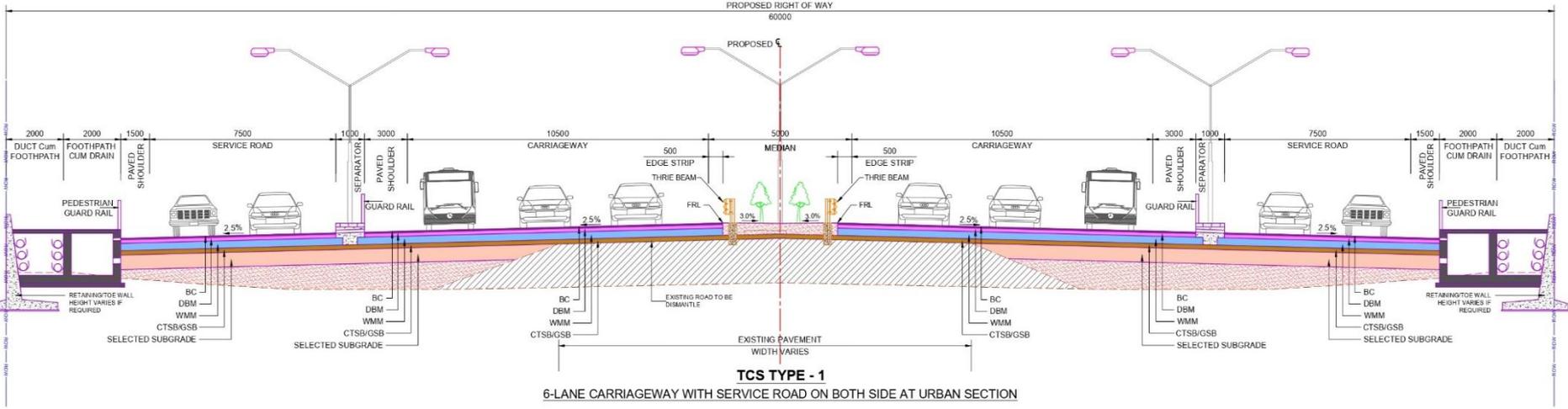
**Tree Cutting Permission for Development of
AyodhyaNagar Bypass Project**

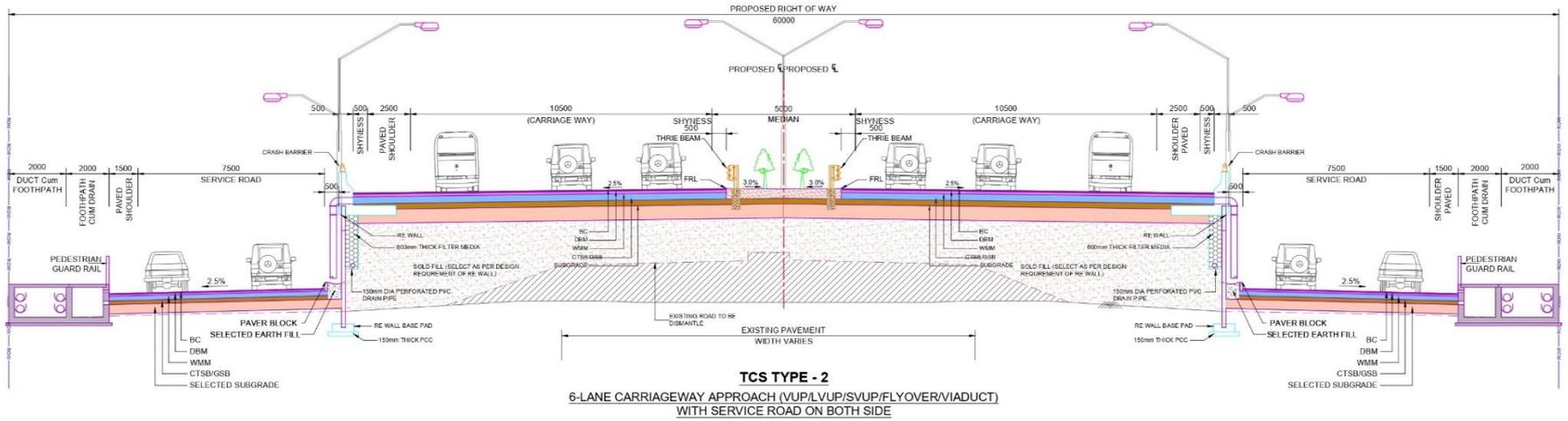
Sept-2025



888 Brief Details of the Project

Sl. No.	Particular	Details
1	Alignment Details	Brownfiled alignment, majorly Connects NH-146 and NH-46. Start Point: Ashram Tiraha End Point: Ratnagiri chowk
2	Traffic	Approx. 43,000 PCU per day
3	Length	16.44 Km (Elevated-5.796 km, Approaches - 8.616 Km, Balance 6-Lane - 1.708 Km & Balance 4 Lane - 0.319 Km)
4	Major Features	6 Lane Main Carriageway with 2 Lane Service Road on Each Side (Total 10 Lane) Flyovers/ Viaduct - 11 ROB - 01 Minor Bridge - 02
5	Mode of Contract	HAM
6	Name of Concessionaire	M/s Ravi Infrabuild Pvt. Ltd.
7	Date of Agreement Signing	27.01.2025
8	Appointed/ Commencement Date	11.08.2025
9	Awarded Cost (Cr.)	836.91 Cr. (35.68% below)
10	Concession period/DLP	17 year (2 years construction and 15 years, Maintenance Period)





Benefits of the Project

❑ Removal of Blackspots/ Reduction in Accidents & Fatalities:

- Details of Blackspots and Accidents Figures (In the last 03 years) are as follows:

Location	No of Accidents	No of Fatalities
People’s Mall Blackspot	10	4
Best price Blackspot	5	1
Ratnagiri Tiraha Blackspot	7	1
Total	22	6

- In the subject project through multiple Grade-Separator structures (In approx. 87% of length), Service Road on Both Side and Junction Development, above Blackspots will be rectified and there will be significant reduction in the accidents throughout the stretch.

❑ Capacity Augmentation/ Relief from Traffic Congestion:

- The existing highway is carrying 43000 PCU traffic on 4 lane, beyond it’s capacity of 40,000 PCU per day, which is resulting in huge traffic congestion and safety issues.

Benefits of the Project

❑ Improved Connectivity:

- Provides seamless connectivity between NH-146 and NH-46, i.e. providing connectivity between Bhopal-Gwalior/ Kota (Rajasthan) to Bhopal-Vidisha-Raisen/ Kanpur (U.P.)
- Significantly reduces traffic congestion in metropolitan areas and also offering improved access to Bhopal Airport. The travel time from Ratnagiri Tiraha to the Airport will reduce from presently 40-50 Mins to 15 Mins.

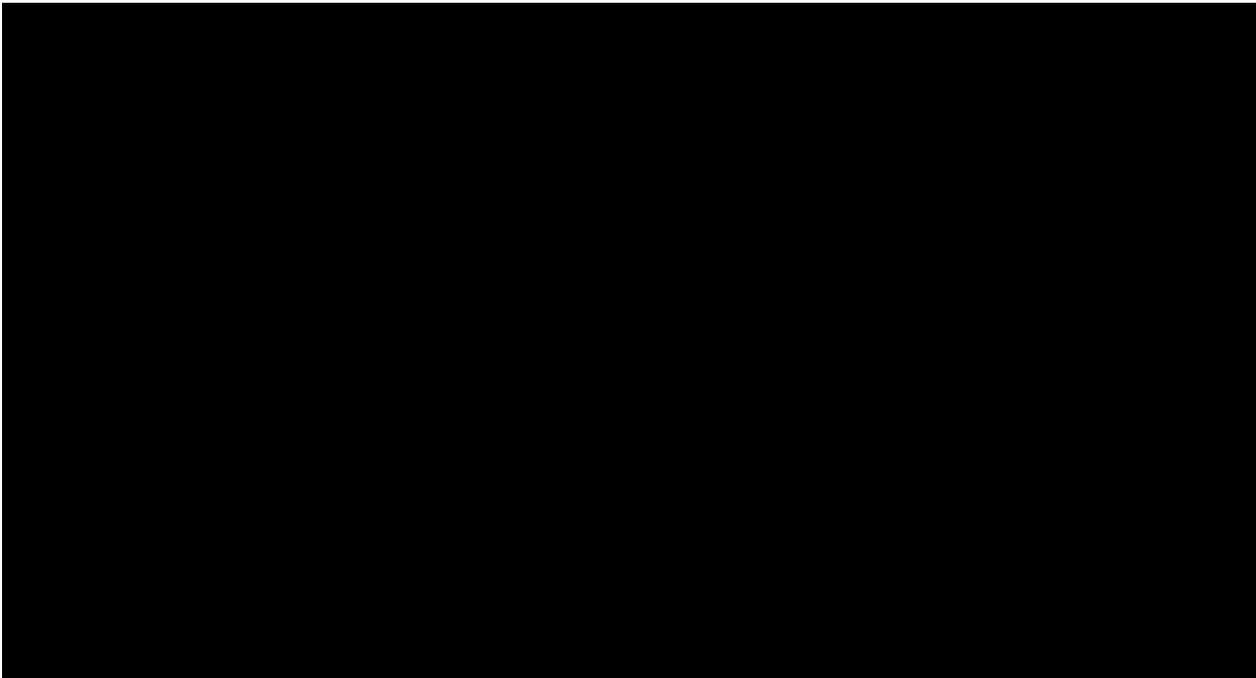
❑ Economic and Industrial Development: Will provide access to seamless freight movement, resulting in Economic and Industrial Development in and around Bhopal.

Tree Cutting Permission Details

➤ Total 9,946 nos. of Trees are required to be cut for the execution of the project, for which tree cutting permission is being sought. Verification has been done by Revenue Department, BMC and Forest Department. The details of trees to be cut are as follows:

Sl. No.	Row Labels	300-600 mm dia	600-900 mm dia	900-1200 mm dia	1200-1800 mm dia	1800 & Above dia	Grand Total
1	नीलगिरी (Eucalyptus)	73	191	492	609	195	1,560
2	केसिया सा. (Alvarado)	549	521	233	97	18	1,418
3	बबूल	272	368	253	109	15	1,017
4	करंज	622	207	93	32	1	955
5	शीशम	252	258	194	66	20	790
6	Others (Mango-52, Peepal-105, Banyan - 8, etc.)	2,234	1,019	624	265	64	4,206
Grand Total		4,002	2,564	1,889	1,178	313	9,946

- **10 times of cut, i.e. approx. 1 Lac trees to be planted:**
 - Approx. 10,000 trees will be planted by the Concessionaire at the Project Stretch itself within the ROW at a gap of 3m.
 - Plantation of the balance 90,000 trees is under materialisation with the BHEL for plantation at their site, under Miyawaki (As presented below). BHEL vide letter dated 10.09.2025 (Received on 13.09.2025) has informed that the proposal for the same is under process at their end and requested a joint inspection for the finalisation of location & size.
- **Miyawaki Plantation:** NHAI with the collaboration of WALMI has undertaken Miyawaki Plantation at Sonkacch Toll Plaza (approx 35Km from Bhopal), wherein approx 70,000 no of Trees have been planted.



Particular	Details	Remark
No of Trees to be Planted	1,00,000	10 times of the cut
Total Area Required	3.57 Ha	<ol style="list-style-type: none"> 2.85 Ha for plantation (as per WALMI norms of 3.5 plants per 1 Sqm) + 0.71 Ha (25% extra) for maintenance activates. Regarding the land, the matter is under discussion with the BHEL for plantation at their site.
Total Cost	Rs. 5.81 Cr.	As per WALMI rates of Rs. 2036.10 (Ex. GST) per Sqm with 2 years of maintenance

□ Generation of Pollutants/ CO₂ per year due to the traffic plying on the Highway:

Head	Present Scenario	After Project Development and Compensatory plantation	Remarks
CO ₂	44,137 tonnes/ year	33,669 tonnes/ year	24% reduction
PM 2.5	17 tonnes/ year	8 tonnes/ year	55% reduction
PM 10	80 tonnes/ year	38 tonnes/ year	53% reduction

□ Method and Assumptions:

- Traffic as per ATCC Survey has been considered.
- Present travel time of 50 mins and after development 17.5 mins have been considered.
- Applied standard India-scenario emission factors (g/km) for CO₂, PM₁₀, and PM_{2.5} by vehicle type, reflecting a typical fuel mix & BS norms.
- Included both tailpipe emissions and road dust resuspension, assuming old bituminous road vs reconstructed surface.
- After development smoother flow on signalized intersections have been considered.
- Various guidelines/ reports/ research papers, etc. from CPCB, MoRT&H, MoEFCC, IPCC, IITs, NCAP–DPCC, etc, have been considered for various calculations.

❑ CO2 Sequestration by Trees:

Head	Present Scenario	After Project Development and Compensatory plantation	Remarks
CO2 Sequestration by Trees	402 tonnes/ year with CAGR of 0% (No growth in CO2 Sequestration rate)	<p>Year 2026 - 234 tonnes/ year</p> <p>Year 2040 - 4408 tonnes/ year</p> <p>CAGR of 22%</p>	The CO ₂ sequestration from the compensatory plantation will match the current levels by 2028 , and the overall breakeven point – fully compensating for the construction and plantation period – will be achieved by 2030 .

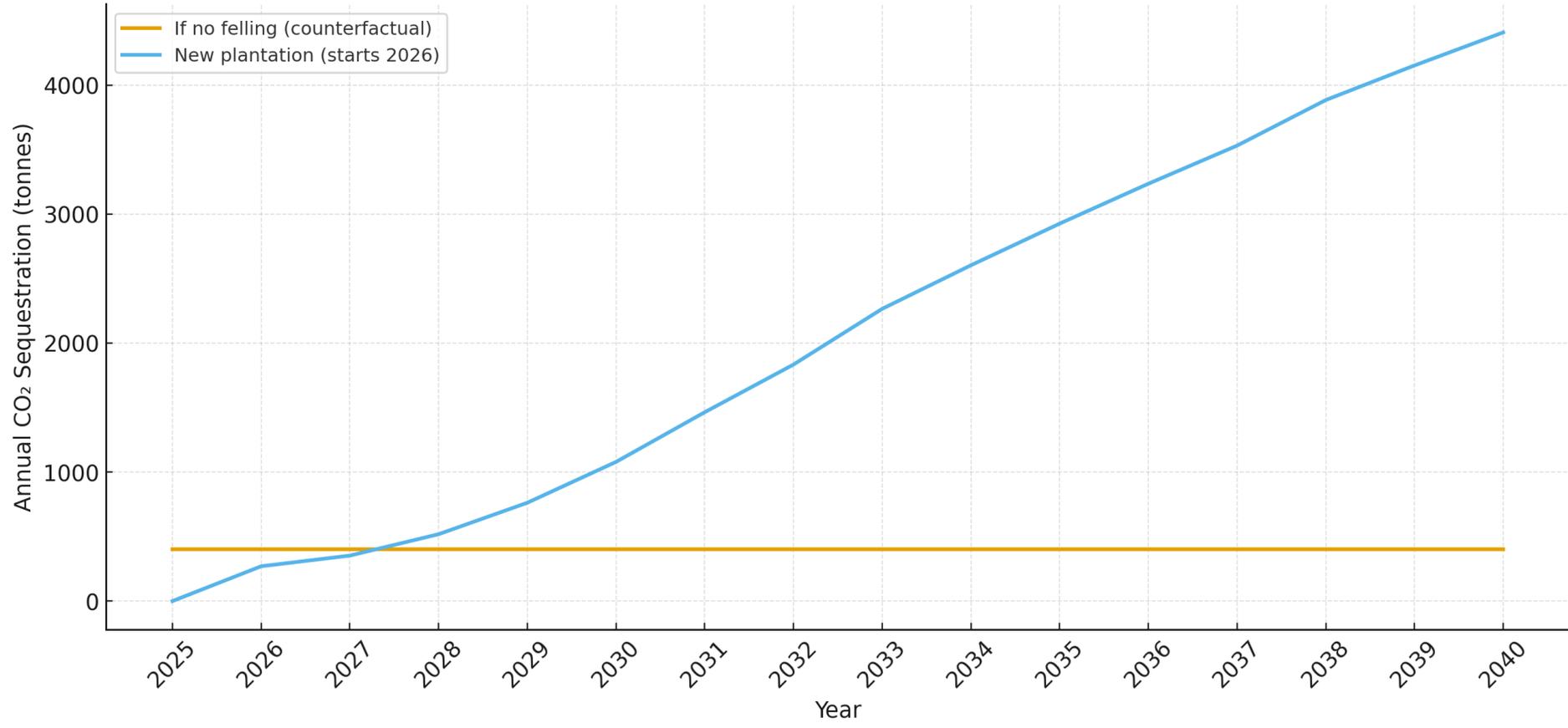
❑ Method and Assumptions:

- The existing trees will be cut in the year 2025 and plantation of new ones will be completed by 2026.
- Following will be planted: पीपल, नीम, उमर, अजुन, कालाशीशम, शीशम, वड, गूलर, सफेद सिरस, काला सिरस, सतपर्णी, कचनार, पाकर, अमलतास, पलाश.
- Applied annual CO₂ sequestration factors (tones CO₂/tree/year) by DBH band to the tree counts. These factors represent a best-case practical estimate appropriate for urban/tropical conditions.
- Applied a +30% Miyawaki growth multiplier. Assumed 90% survival in Year-1 and 2% annual mortality thereafter.
- Various guidelines/ reports/ research papers, etc. from Brown Research Paper, IPCC, NCERT, etc. have been considered for various calculations.

Environmental Impact Assessment

899

Year vs CO₂ Sequestration (t/year) — Counterfactual vs New Plantation



900 Environmental Impact Assessment

❑ O2 generation by Plantation:

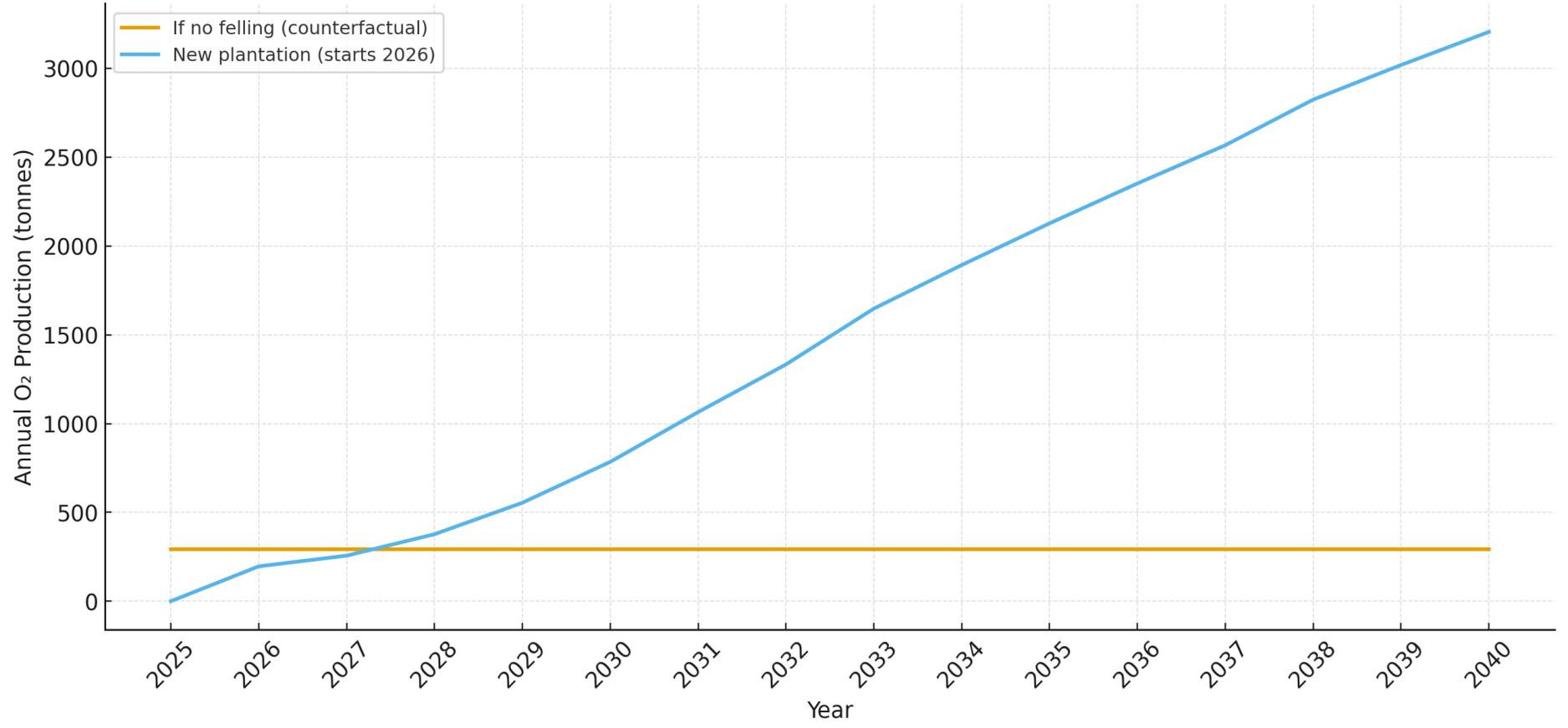
Head	Present Scenario	After Project Development and Compensatory plantation	Remarks
O2 generation by Plantation	292 tonnes/ year with CAGR of 0% (No growth in O2 Generation rate)	Year 2026 - 170 tonnes/ year Year 2040 - 3205 tonnes/ year CAGR of 22%	The O2 generation from the compensatory plantation will match the current levels by 2028, and the overall breakeven point – fully compensating for the construction and plantation period – will be achieved by 2030.

❑ Method and Assumptions:

- All previous assumptions and methods for calculation of CO2 Sequestration.
- Oxygen Generation derived from CO₂ via stoichiometry: $O_2 (t) \approx 0.727 \times CO_2 (t)$. This mass ratio follows molecular weight ratio 32/44 based on the 1:1 molar exchange in photosynthesis.

Environmental Impact Assessment

Year vs O₂ Production (t/year) — Counterfactual vs New Plantation



Environmental Impact Assessment

Summary:

Head	Present Scenario	After Project Development and Compensatory plantation	Remarks
CO2 Emission	44,137 tonnes/ year	33,669 tonnes/ year	24% reduction
PM 2.5 Emission	17 tonnes/ year	8 tonnes/ year	55% reduction
PM 10 Emission	80 tonnes/ year	38 tonnes/ year	53% reduction
CO2 Sequestration by Trees	402 tonnes/ year with CAGR of 0%	Year 2026 - 234 tonnes/ year Year 2040 - 4408 tonnes/ year CAGR of 22%	Will match present scenario by 2028 and breakeven by 2031.
O2 generation by Plantation	292 tonnes/ year with CAGR of 0%	Year 2026 - 170 tonnes/ year Year 2040 - 3205 tonnes/ year CAGR of 22%	Will match present scenario by 2028 and breakeven by 2030.

General EIA Report is attached.

☐ Compliance of NGT Order dated 23.05.2025 & 23.07.2025 are as follows:

Sl. No.	NGT Directions (Para-17)	Compliance
1	Ensure compliance with the Madhya Pradesh Vrikshon Ka Parirakshan (Nagariya Kshetra) Adhiniyam, 2001.	Covered in the following slide
2	ACS/ PS, UADD must constitute a Centrally Empowered Committee (CEC) to review permissions for cutting more than 25 trees.	Constituted by GoMP vide order dated 03.09.2025
3	ACS/ PS, UADD and DFO ranges must make geo-tagging of all trees mandatory, with data reported to the ACS/ PS, UADD.	Geo-tagging of all the trees have been done. The trees have been verified by Revenue Demartment, BMC & Forest Department.
4	Undertake a state-wide, city-wise and district-wise tree census monitored by ACS/ PS, UADD or nominated official.	As stated above.
5	CEC must examine alternatives to reduce or avoid tree cutting before granting permission.	Only bare minimum trees required to be cut for the development of the project are being undertaken. Widening of bypass is must as the traffic on road stretch has crossed its limit of 40000PCU resulting in congestion, pollution and safety issues.
6	CEC must ensure compensatory afforestation (CA) with survival monitoring for 5 years, records maintained city- and district-wise.	CA for 10 times of tree felled will be done as stated in previous slides.
7	ACS/ PS, UADD must ensure no tree is cut without sanction; immediate action against unauthorized felling.	No unauthorized felling of trees in the project will be ensured by NHAI
	CEC must mandate afforestation @10x to 100x ratio depending on land availability in the same area, within a fixed timeframe.	CA, 10 times of the cut, will be done as stated in previous slides.

Compliance of Madhya Pradesh Vrikshon Ka Parirakshan (Nagariya Kshetra) Adhiniyam, 2001

904

Sl. No.	Directives	Compliance
1	Submission of the application with the details of the affected trees (Species, girth, etc)	Done
2	Geo-tagging of trees	Done
3	'Minimum necessary' felling to be considered.	Only bare minimum trees required to be cut for the development of the project are being undertaken.
4	Undertaking compensatory plantation OR cash contribution per order; submit plantation plan	Compensatory Plantation/ Cash contribution will be done as stated in previous slides.
5	Joint verification	Done (The trees have been verified by Revenue Department, BMC & Forest Department)
6	Display permission order at worksite; pre-mark and serially number trees approved for felling; ensure contractor adherence.	Will be ensured
9	Submit monthly progress reports on felling vs plantation and survival % to the Authority.	Will be ensured
10	Set survival audit schedule and thresholds; order re-planting to meet survival norms.	Will be ensured
11	For large-scale felling, issue public notices/ward-level information and maintain grievance redressal log.	Information regarding Tree cutting was published in the Newspapers during the NGT Caveat filing.
12	Plan phase-wise execution (traffic/pedestrian safety, utility protection) to minimize public disruption; align permits with phases.	Will be ensured

905 Other Environmental Protection Steps by NHAI in this Project

- ❑ **Use of Inert Material in Road Construction:** With the support of the State Government/ Nagar Nigam, NHAI is planning to utilize more than 5-6 Lac tonnes of inert Solid Waste Material in the Embankment construction of the subject project, from the BMC's Adampur/ Bhanpur Solid Waste Disposal sites. The same has covered in detail in the upcoming slides.
- ❑ **Utilisation of Fly-ash/ Pond-ash in the Construction:** Utilisation of Fly-ash/ pond-ash of approx 13 Lac Cum is proposed in this project for the earthwork/ RE Wall filling. The same has been requested from the NTPC.

- MORTH Circular dated 23.09.2024 emphasizes the use of inert Solid Waste material for the Road Embankment construction, after ensuring suitability and proper Testing.
- As per above circular the material is to be provided by the Municipal Body at the site free of cost including transportation.
- NHA has undertaken the same in two pilot projects, namely Delhi NCR Urban Extension Road and DND Sohna-Spur of Delhi-Mumbai Expressway, and the same is found to be successful, utilizing total 19 Lac ton of solid waste material



Use of Inert Material In Road Construction

9067



Use of Inert Material of Bhanpur Landfill

- BMC has a Solid Waste landfill site at Bhanpur, adjoining the project stretch, with an area of 5.87 Ha.



Use of Inert Material of Bhanpur Landfill

- With the support of the State Government/ Nagar Nigam, the inert Solid Waste Material can be utilised in the Embankment construction of Ayodhya Bypass, after proper Testing for suitability. There is a requirement of more than 5-6 Lac tonnes of Solid Waste to NHAI.

- **Benefits:**
 - **Environmental Protection:** Conserves natural resources and reduces environmental degradation by minimizing the extraction of fresh construction materials. Effective and Environment-Friendly Disposal of Solid Waste.
 - **Waste Reduction:** Helps reduce the volume of municipal solid waste going to landfills, promoting sustainable waste management, availing free site to Nagar Nigam for further development.
 - **Demonstrates Environmental Responsibility:** Showcases the government's commitment to sustainable development and eco-friendly infrastructure, enhancing its green image.

Various Permissions Taken for the Project to abide by the Environmental Laws

- ❑ **Setting of Plant Outside the BMC limit and Permissions from the PCB/ Other Authorities:** For the construction of the subject project, Concessionaire has set up the Plant outside the City limits, at a distance of approx. 5 Km from the city limits. Further, the following permissions have been obtained from the Pollution Control Board/ Other Authorities for the Environmental Protection to abide by the laws:
 - ✓ Consent to Establish (CTE) for Batching plant, Hot Mix Plant, WMM Plant
 - ✓ Consent to Operate (CTO) for above.
 - ✓ Quarry Permission
 - ✓ Mining Permission
 - ✓ Abstraction of Ground Water Permission (Applied)



9401



Thank You....

कार्यालय कलेक्टर जिला भोपाल

Email : dmbhopal@nic.in

कमांक/1500/लिटिगेशन/2025

भोपाल दिनांक 22.09.2025

प्रति,

1. अनुविभागीय अधिकारी
तहसील हुजूर/बैरसिया/कोलार,
नजूल टी.टी.नगर वृत्त/नजूल एम.पी.नगर वृत्त,
नजूल संत हिरदाराम नगर/नजूल शहर वृत्त/नजूल गोविन्दपुरा वृत्त,
भोपाल म0प्र0।
2. क्षेत्रीय अधिकारी, म0प्र0 प्रदुषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5,
अरेरा कॉलोनी भोपाल।
3. श्री प्रमोद मालवीय, कार्यपालन यंत्री, नगर निगम जिला भोपाल।

विषय: मान0 एन.जी.टी. के प्रकरण ओ.ए. कमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी. पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) के संबंध बैठक का आयोजन।

संदर्भ: मान0 एन.जी.टी. के प्रकरण ओ.ए. कमांक 17/2023 में पारित आदेश दिनांक 31.07.2025

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विषयांतर्गत कृपया लेख है, मान0 एन.जी.टी. के प्रकरण ओ.ए. कमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी. पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) में पारित आदेश दिनांक 31.07.2025 के अनुक्रम में दिनांक 23.09.2025 को मंगलवार को होने वाली जनसुनवाई के उपरांत उक्त प्रकरण के संबंध में बैठक का आयोजन किया गया है। अतः आप उपरोक्त के संबंध में अद्यतन जानकारी सहित उपस्थित होने का कष्ट करें। संलग्न: उपरोक्तानुसार।

अपर कलेक्टर
जिला भोपाल

943

कार्यालय कलेक्टर, जिला भोपाल

Email : dmbhopal@nic.in

क्रमांक/1498/एन0जी0टी0/नस्ती क्र.-367/2025

भोपाल दिनांक 22.09.2025

प्रति,

अनुविभागीय अधिकारी
तहसील हुजूर/कोलार/बैरसिया
नजूल शहर/बैरागढ़/गोविंदपुरा/टी.टी.नगर/एम.पी.नगर
जिला भोपाल

विषय: मान0 एन.जी.टी. के प्रकरण ओ.ए. क्रमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी. पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) के संबंध में।

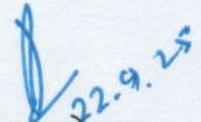
संदर्भ: मान0 एन.जी.टी. के प्रकरण ओ.ए. क्रमांक 17/2023 में पारित आदेश दिनांक 31.07.2025

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उपरोक्त विषयान्तर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें। संदर्भित पत्र के माध्यम में मान0 एन.जी.टी. के प्रकरण ओ.ए. क्रमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी. पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) दिनांक 31.07.2025 को पारित आदेश की छायाप्रति संलग्न है।

उक्त प्रकरण में कुल अतिक्रमणों की संख्या 692 से अधिक थी, वर्तमान स्थिति में शेष 77 अतिक्रमणों को हटाया जाना है, जिसमें 66 कच्चे पक्के मकान, 17 धार्मिक प्रवृत्ति स्थल अतिक्रमण शामिल है, जिनकी सूची संलग्न है। प्रकरण में अगली दिनांक 25.09.2025 को नियत है। अतः उक्त प्रकरण में पारित आदेश के अनुक्रम में आवश्यक कार्यवाही करना सुनिश्चित करें, तथा की गयी कार्यवाही से क्षेत्रीय कार्यालय म0प्र0 प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल एवं इस कार्यालय को एक दिवस में अवगत कराने का कष्ट करें। संदर्भित पत्र व अन्य दस्तावेज पत्र के साथ संलग्न आपकी ओर प्रेषित है।

संलग्न: उपरोक्तानुसार।


अपर कलेक्टर
जिला भोपाल

पृ.क्र./1499/लिटिगेशन/नस्ती क्र.-367/2025

भोपाल दिनांक 22.09.2025

प्रतिलिपि:

क्षेत्रीय कार्यालय मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल की ओर सादर सूचनार्थ प्रेषित।


अपर कलेक्टर
जिला भोपाल



कार्यालय अनुविभागीय अधिकारी (राजस्व) गोविन्दपुरा वृत्त भोपाल(म.प्र.)

Email:- sdogovindpura@gmail.com

क्रमांक/ 890/री.अ.वि.अ.गो./2025

भोपाल, दिनांक 23/09/2025

प्रति,

प्रभारी अधिकारी

लिटिगेशन शाखा

जिला कार्यालय, भोपाल

विषय:- मान0 एन.जी.टी. के प्रकरण ओ.ए. क्रमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी.पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) के संबंध में बैठक का आयोजन।

संदर्भ:- आपका पत्र क्रमांक 1498/एन0जी0टी0/नस्ती क्र-367/2025, भोपाल दिनांक 22.09.2025

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उपरोक्त विषयांतर्गत लेख है कि संदर्भित पत्र द्वारा मान0 एन.जी.टी. के प्रकरण ओ. ए. क्रमांक 17/2023 (सी.जेड) डॉ0 सुभाष सी.पाण्डेय (पार्क एवं सेंटर वर्ज से अतिक्रमण को हटाना/न्यूनतम वानिकी कोलाज को बनाये रखने से संबंधित) के संबंध में बैठक का आयोजन के संबंध में उपरोक्त प्रकरण के आदेश के अनुक्रम में अनुभाग गोविन्दपुरा के क्षेत्रान्तर्गत संलग्न प्राप्त सूची अनुसार कुल 12 अतिक्रमणों में से एक अतिक्रमण को पूर्व में हटाया जा चुका है तथा न्यायालय तहसीलदार नजूल वृत्त गोविन्दपुरा के प्रकरण क्रमांक 0003/अ-68/2025-26 दर्ज किया गया है। शेष 11 अतिक्रमणों को सुनवाई उपरांत शीघ्र ही हटाये जाने की कार्यवाही की जा रही है।

सादर सूचनार्थ प्रेषित।

अनुविभागीय अधिकारी
अनुविभागीय अधिकारी (राजस्व)
गोविन्दपुरा वृत्त, भोपाल, म.प्र.